
(2021) 08 CAT CK 0032

In the Central Administrative Tribunal

Case No : Original Application No. 1506 Of 2021

Saheb Singh (Driver)

APPELLANT

Vs

GNCT Delhi & Others

RESPONDENT

Date of Decision : 09-08-2021

Acts Referred:

Citation : (2021) 08 CAT CK 0032

Hon'ble Judges : R.N. Singh, Member (J); Mohd. Jamshed, Member (A)

Bench : Division Bench

Advocate : S.N. Sharma, Ajesh Luthra

Final Decision : Disposed Of

Judgement

R.N. Singh, Member (J)

(Through Video Conferencing)

1. In the present OA, the applicant is aggrieved of inaction at the end of the respondents in considering his request letter dated 02.11.2020, wherein

the applicant has prayed for not taking any action pursuant to the charge memo dated 19.08.2019.

2. Heard learned counsels for both the parties.

3. Shri Ajesh Luthra, learned counsel who appears for respondents on advance service, submits that the Disciplinary Authority is the Regional

Manager whereas the applicant has made the representation to the Depot Manager.

4. In the facts and circumstances, Shri S.N. Sharma, learned counsel for the applicant submits that the present OA may be disposed of with liberty to

the applicant to make an appropriate representation before the competent Disciplinary Authority and the Disciplinary Authority may be directed to

consider such representation of the applicant in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned counsel for the respondents.

5. In the facts and circumstances, without going into the merits of the case, the present OA is disposed of with liberty to the applicant to make an

appropriate representation before the competent Disciplinary Authority within five days from today and if such representation is received by the

Disciplinary Authority within the stipulated time, it shall consider the same and dispose it of by passing an appropriate speaking order as expeditiously

as possible and in any case, within four weeks from the date of its receipt.

6. OA stands disposed of in the aforesaid terms. No costs.